

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**CENTRAL ZONAL BENCH AT BHOPAL, MADHYA PRADESH**

**Original Application 235 /2024**

**IN THE MATTER OF:**

**APPLICANT:** Ravi Kumar Meena

//VERSUS//

**RESPONDENT:** M/S DG Bundelkhand Granite LLP and  
Others

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Place: Bhopal

Date: 14.10.2024



Applicant



Counsel for the Applicant

C-304, Block - B

Mahadev Parisar Apartments, Shivaji Nagar

Bhopal, Madhya Pradesh - 462016

Mo. 7987165119

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
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**RESPONDENT:** M/S DG Bundelkhand Granite LLP and  
Others

**COMPILATION NO. 01**

| <b>Sr. NO.</b> | <b>Particulars</b>   | <b>Annexure</b> | <b>Pg. No.</b> |
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| 3              | Affidavit in support of the application  |                 | 11             |

Place: Bhopal

Date: 14.10.2024



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**RESPONDENT:** M/S DG Bundelkhand Granite LLP and  
Others

**SYNOPSIS**

The applicant herein has filed this instant original application regarding activity of illegal mining by the Respondent Number 01 herein in a rampant and careless manner on the land bearing Khasra Number 1469 and the adjacent pieces of land without obtaining the requisite permissions thereof and encroaching the land allotted to other persons and mining the said pieces of land thereby causing immense damage and harm to the environment and to the residents of the vicinity.

Place: Bhopal

Date: 14.10.2024



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**IN THE MATTER OF:****APPLICANT:** Ravi Kumar Meena

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**RESPONDENT:** M/S DG Bundelkhand Granite LLP and  
Others**CHRONOLOGY OF EVENTS**

| Date         | Particulars  |
|--------------|--|
| 28.04.2022   | Lease granted to the respondent number 01 for the purpose of mining  |
| 06.08.2022   | Another lease adjacent to the previous lease granted for the purpose of mining to the respondent number 01 |
| October 2022 | The respondent number 01 started mining activity upon the land in question                                 |
| 25.09.2024   | The applicant herein observed the ongoing illegal mining and collected images for the same                 |

Place: Bhopal

Date: 14.10.2024



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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,**  
**CENTRAL ZONAL, BENCH AT BHOPAL**  
**Original Application 235/2024**

**IN THE MATTER OF:**

Ravi Kumar Meena

S/o Mool Chand Meena, Age about 30 years

R/o MLA ki Dhani Sonad, th-Ramgarh Pachwara Barh Barwa Dausa,  
Rajasthan

.....**APPLICANT**

//VERSUS//

1. M/S DG Bundelkhand Granite LLP, through partner Munesh Kumar Meena, 1<sup>st</sup> Floor, Chetak Complex, Near FCI Bhawan, Zone II, M.P. Nagar, Bhopal, Madhya Pradesh
2. Madhya Pradesh State Pollution Control Board, E-5, Main Road 03, Ekant Park, Arera Colony, Bhopal, Madhya Pradesh
3. The Mining Department, through Director Administration and Mining, Directorate, 29-A, "Khanij Bhawan" Arera Hills, Bhopal, Madhya Pradesh

.....**RESPONDENTS**

**APPLICATION UNDER SECTION 18 READ WITH SECTIONS 14**  
**AND 15 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010**

May it Please Your Lordships:

1. The Address of the Applicant is as given above for the service of notice of this application and that of the representatives.
2. The Addresses of the Respondents are as given above for the service of notice of this application.
3. The Applicant above-named begs to present this Memorandum of Application on the facts and grounds set out hereunder:-

DELAY, IF ANY, IN FILING THIS APPLICATION AND EXPLANATION THEREOF:

The applicant hereby declares that the cause of action in this instant original application is a continuing cause of action which first arose in 2022 on the initiation of mining activity of the respondent number 01 upon the land in question and continues till date on the illegal mining on the land in question.

**A. Summary of The Matter:**

In this instant matter, the land in question bears Khasra Number 551/5/1 and 552/3 and a part and parcel of this land admeasuring 7.6 hectares has been allotted to the applicant herein for the purpose of mining where the applicant herein, despite having all requisite permissions, has not initiated any kind of mining activity while the respondent number 01, fraudulently obtained a mining lease adjacent to the land of the applicant and without obtaining due permissions, such as the CTE, the CTO and the EC from the requisite authorities, has started mining on the land in question thereby causing environmental pollution and acting in blatant violation of the laws.

**B. Facts of The Case:**

1. That, the applicant is a partner of the firm named "S.K. Minerals" and has obtained a land admeasuring 7.6 hectares for the purpose of mining located at the Khasra Number 551/5/1 and 552/3 at Village Baaghat, District Niwari, Madhya Pradesh and accordingly had obtained the Consent to Establish, Consent to Operate and the

Environmental Clearance for the purpose of mining, however did not start with mining activity of any kind on the aforesaid land in question.

2. That, the respondent number 01 herein approached the Directorate of mining and fraudulently obtained two pieces of land admeasuring 3.29 hectares and 6.7 hectares, located at Village Beejaur, Niwari, Madhya Pradesh for the purpose of mining adjacent to the land of the applicant herein and in the process the respondent number 01 declared that the land of the respondent is at least 500 meters away from the land of the applicant, however, so far as the actual state of affairs is concerned the land of the respondent number 01 is adjacent to the land of the applicant. It is germane to mention over here that the respondent number 01 herein has also not installed the pillars for demarcation of the mine.
3. That, the respondent number 01 has obtained a lease for the purpose of mining, however has not obtained the Environmental Clearance, the Consent to Establish and the Consent to Operate required for the purpose of mining and has been rampantly conducting mining activity on the leased land.
4. That, the respondent number 01 has started mining activities not just on the land obtained by the respondent number 01 on lease

but also on the adjoining and adjacent lands including the land of the applicant herein. It is pertinent to note that the respondent number 01 herein has mined the land to an impermissible extent and is causing immense harm to the environment. Time-stamped photographs of the mining activities are being marked and enclosed herewith as **Annexure-A/1**.

5. That, the respondent number 01, with the ill intention of hiding the illegal mining activity has started issuing fake and fabricated Transit Passes (TP) which are edited to seem to be the Transit Passes of the respondent number 01 however a mere inspection of the TP number reveals that the TP number relates to a different vehicle, at a different location, for a different material. A copy of the Invoice mentioning the TP number and the search report of the TP Number are collectively marked and enclosed herewith as **Annexure-A/2**.

6. That, the respondent number 01 has been mining illegally without the permissions and consent of the authorities concerned and is causing soil degradation, soil erosion, air and water pollution and at the same time is encroaching upon the lands that are not allotted to the respondent number 01 and is instead encroaching upon private and government land for the purpose of illegal mining thereby causing great harm to the environment and at the same

time, in order to hide the activity, the respondent number 01 is fabricating fake transit passes which is unlawful.

**C. Grounds:**

1. Because, the grant of a mining lease does not in itself grant any right of mining on the area concerned which is clearly mentioned in the mining lease document in the following words:

*“अनुमोदित खनन योजना, पर्यावरण सम्मति उपलब्ध कराने के पश्चात ही  
उत्खनिपट्टा स्वीकृत आदेश जारी किये जा सकेंगे।”*

2. Because, the land allotted to the respondent number 01 is extremely close, rather adjacent, to the land belonging to the applicant herein and the respondent number 01 has encroached upon the applicant's and the government's land.
3. Because, the respondent number 01 is mining without any regard to the environment and is thereby causing irreparable harm to the environment of the area concerned.
4. Because, the respondent number 01 has issued fabricated TPs to hide the illegal mining activity conducted by the respondent number 01 which shows that the respondent number 01 has a malafide intention and knowledge of the illegality of the mining thereof.

**PRAYER**

The applicant therefore most respectfully prays that this Hon'ble Tribunal may most graciously be pleased:

1. To direct the respondent number 01 from conducting illegal mining on the land in question.
2. To impose heavy compensation against the environmental harm caused and hence for the restoration of the environment.
3. Any other suitable relief deemed fit in the facts and circumstances of the case may also be granted together with the cost of this application which will be pertinent in the interest of justice.

Bhopal

Date: .10.2024



Applicant



Counsel for the Applicant

C-304, Block - B

Mahadev Parisar Apartments, Shivaji Nagar

Bhopal, Madhya Pradesh - 462016

Mo. 7987165119

**VERIFICATION**

I, Ravi Kumar Meena, S/o Mool Chand Meena, age about 30 years, resident of MLA ki Dhani Sonad, th-Ramgarh Pachwara Barh Barwa Dausa, Rajasthan do hereby verify that the contents of paras 01 to 06 are true to my personal knowledge and paras 01 to 04 believed to be true on legal advice and that I have not suppressed any material fact.

Date

Place



Applicant

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//VERSUS//

**RESPONDENT:** M/S DG Bundelkhand Granite LLP and  
Others

**AFFIDAVIT**


Ravi Kumar Meena, S/o Shri Moolchand Meena, age about 30 Years, R/o – MLA ki Dhani Village – Sonad Tehsil –Ramgarh Pachwara Barwa Dausa, Rajasthan & applicant in this original application do hereby state on oath as under:-

1. That, I am the Applicant in the instant original application and as such I am well versed with the facts of the case and therefore competent to swear this affidavit.
2. That the accompanying memorandum of original application has been drafted and filed in accordance with my instructions and I have understood the same.
3. That, the contents of this affidavit are true to my knowledge and on the basis of information received and documents available with me.

  
Deponent

**VERIFICATION**

आत्मज श्री रवि कुमार मीना, Ravi Kumar Meena, above named deponent do hereby verify that निवासी मि. न. डहानि विलेज - सोनाद तहसील - रामगढ़ पंचवारा बारवा दौसा, राजस्थान the contents of Para 1 to 3 of above affidavit are true to my personal द्वारा आज दिनांक 14/10/24 knowledge. Verified and signed on 14 Day of Oct 2024 at Bhopal को मेरे समक्ष शपथ पत्र को श्री एडवोकेट शशि केशव देवेराव ने शपथ ग्रहीता को पहचाना।

  
Deponent

राखी कुशवाह  
शपथ आबुक्त, भोपाल

प्रमाणित किया जाता है कि शपथ पत्र को मेरे समक्ष शपथ-पत्र सुनाया, समझाया गया। उसे सही मानकर हस्ताक्षर किया गया। अंगूठा मेरे समक्ष अंकित किया गया।

राखी कुशवाह  
शपथ आबुक्त, भोपाल

  
**IDENTIFIED BY ME**

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Others

**LIST OF DOCUMENTS**

| <b><u>Sr. No.</u></b> | <b><u>Particulars</u></b>   | <b><u>Annexure</u></b> | <b><u>Pg. No.</u></b> |
|-----------------------|---|------------------------|-----------------------|
| 1                     | Time-stamped photographs of the mining activities                                     | A/1                    | 13-15                 |
| 2                     | A copy of the Invoice mentioning the TP number and the search report of the TP Number | A/2                    | 16-36                 |

Place: Bhopal

Date: 14.10.2024



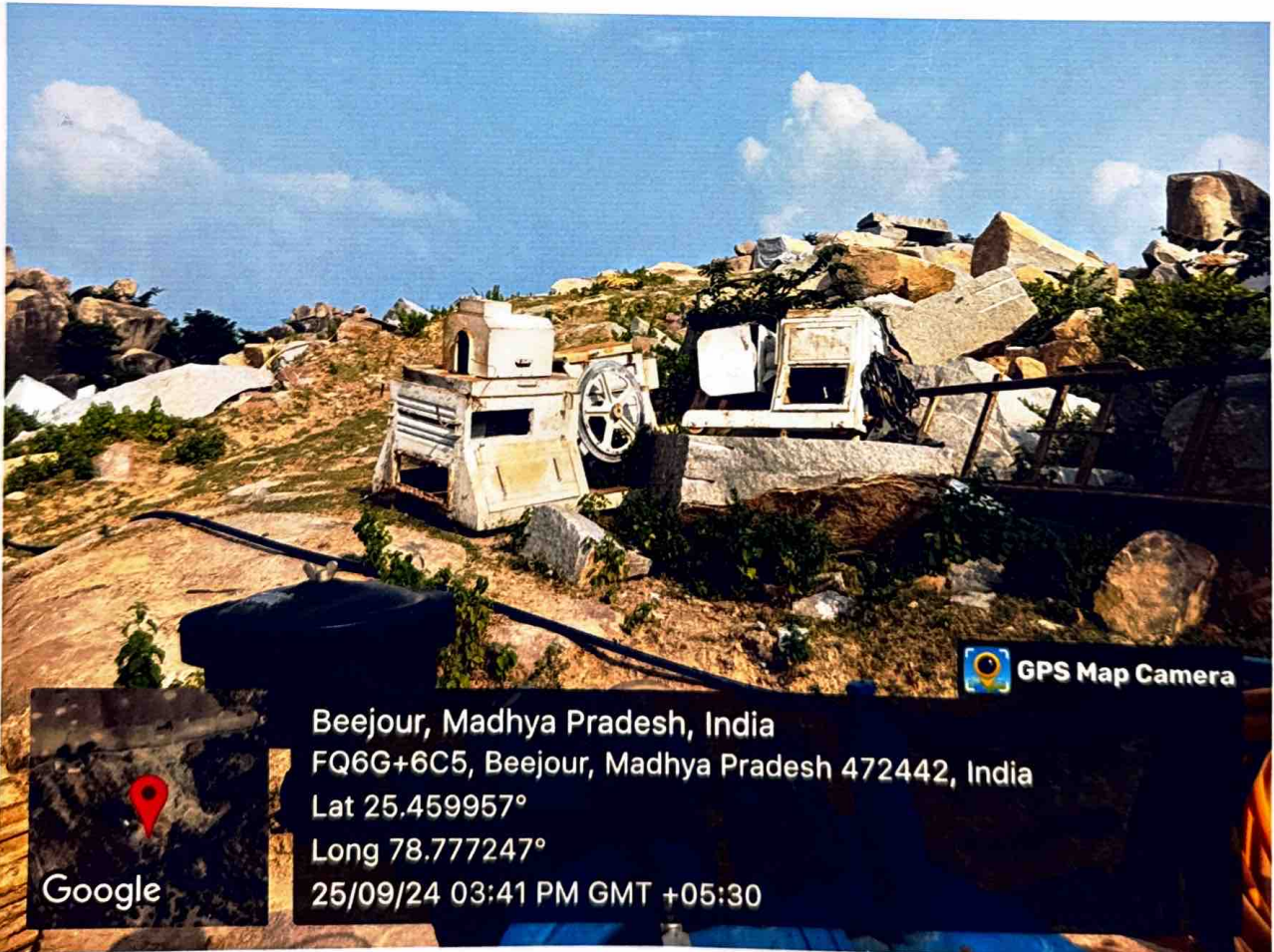
Counsel for the Applicant

C-304 Block - B

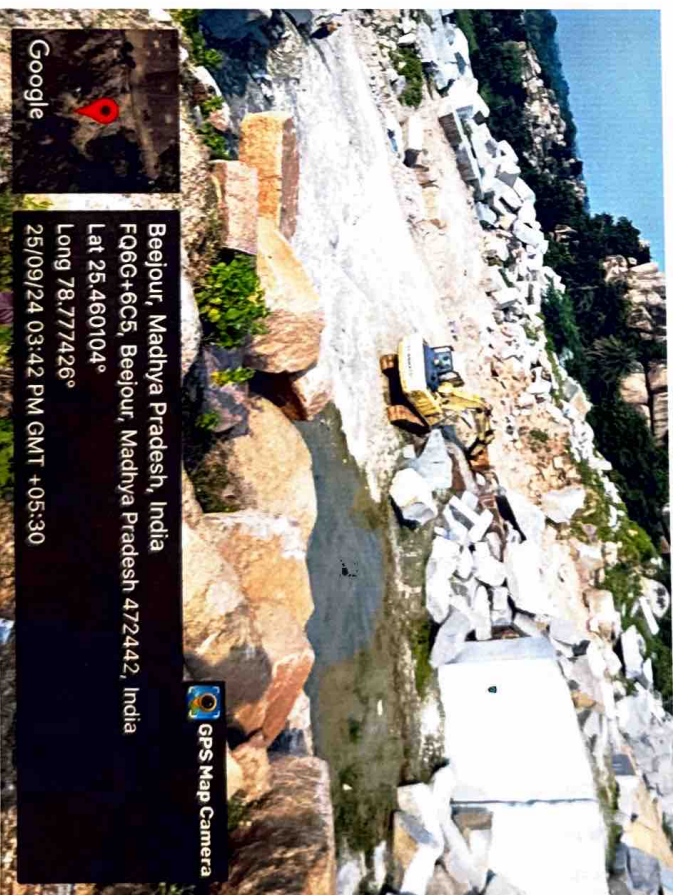
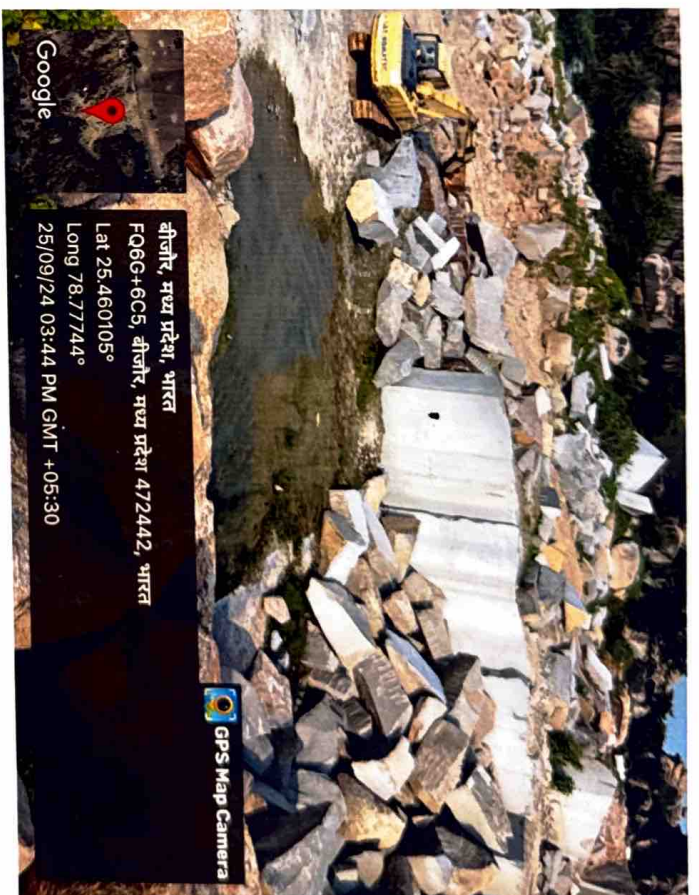
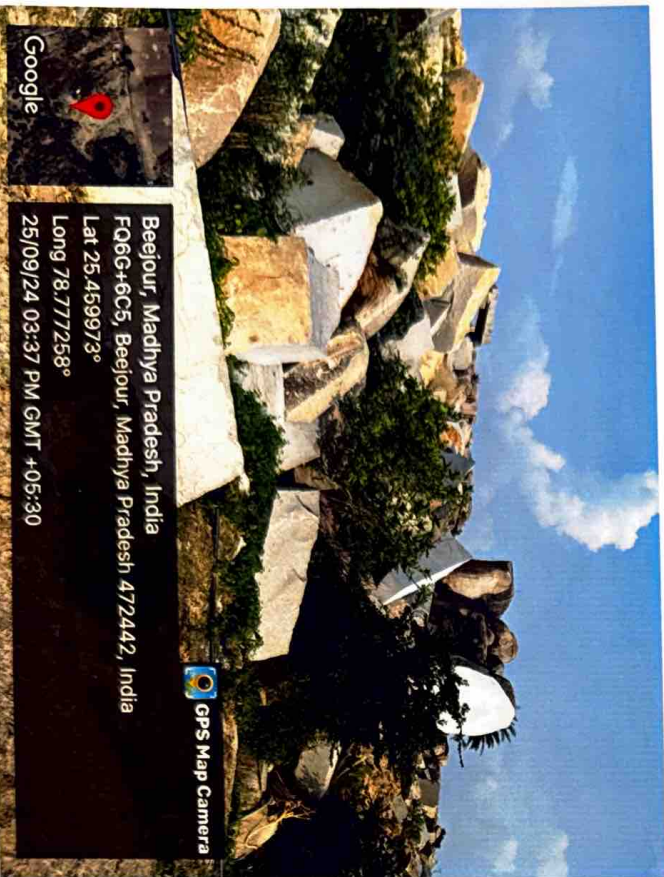
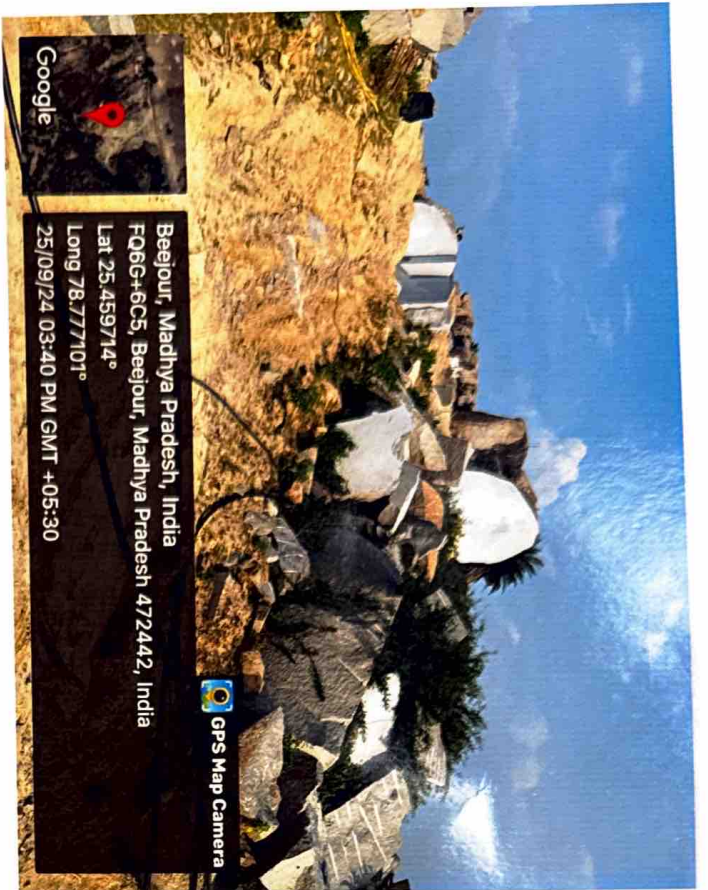
Mahadev Parisar Shivaji Nagar

Bhopal Madhya Pradesh -462016

Mo.798716519







|   |   |  |
|---|---|--|
| <b>DG BUNDELKHAND GRANITE LLP</b><br>1st Floor, Chetak Complex, Zone-2<br>Maharana Pratap Nagar, Bhopal, M P<br>23AAOFD9615Q1ZR | Invoice No.                             | Dated  |
|   | <b>INV NO 18</b>                        | <b>23-Jun-2024</b>                           |
|   | Delivery Note                           | Mode/Terms of Payment                        |
|   | Driver- Dhanraj, vehicle no, RJ25GA6338 | <b>CHEQUE</b>                                |
|   | Supplier's Ref.                         | Other Reference(s)                           |
| Buyer<br><b>IMPEX INDIA</b><br>17/1, 18/2,, NEAR UNIVERSAL GLOBAL<br>MOHANPURA ROAD, GRANITE ZONE<br>KISHANGARH                 | Buyer's Order No.                       | Dated  |
|   | Despatch Document No.                   | Dated  |
|   | <b>18</b>                               | <b>23-Jun-2024, 23-Jun-2024, 23-Jun-2024</b> |
|   | Despatched through                      | Destination                                  |
|   | <b>BY ROAD</b>                          | <b>KISHANGARH</b>                            |
|   | Terms of Delivery                       |  |
|   | <b>HDFC BANK</b>                        |  |
|   | <b>A/c no. 50200073179540</b>           |  |
|   | <b>IFsc code. HDFC0003642</b>           |  |

| Description of Goods                    | Quantity          | Rate            | per         | Amount           |
|---|-------------------|-----------------|-------------|------------------|
| <b>270 X 170 X 80</b><br>HSN CODE. 2516 | <b>10.640 Ton</b> | <b>1,150.00</b> | <b>Ton</b>  | <b>12,236.00</b> |
| <b>260 X 180 X 75</b><br>HSN CODE. 2516 | <b>10.170 Ton</b> | <b>1,150.00</b> | <b>Ton</b>  | <b>11,695.50</b> |
| <b>250 X 140 X 68</b><br>HSN CODE. 2516 | <b>6.900 Ton</b>  | <b>1,150.00</b> | <b>Ton</b>  | <b>7,935.00</b>  |
| <b>290 X 145 X 75</b><br>HSN CODE. 2516 | <b>9.140 Ton</b>  | <b>1,150.00</b> | <b>Ton</b>  | <b>10,511.00</b> |
| <b>275 X 95 X 80</b><br>HSN CODE. 2516  | <b>6.060 Ton</b>  | <b>1,150.00</b> | <b>Ton</b>  | <b>6,969.00</b>  |
|   |                   |                 |             | <b>49,346.50</b> |
| <b>OUT PUT IGST</b>                     |                   |                 | <b>12 %</b> | <b>5,921.58</b>  |
| <b>Total</b>                            | <b>42.910 Ton</b> |                 |             | <b>55,268.08</b> |

Amount Chargeable (in words)

E. &amp; O. E.

**Rs. Fifty Five Thousand Two Hundred Sixty Eight  
and Eight paise Only**

Buyer's Local Sales Tax No. : **08AAGFI6909Q1ZN**

Declaration

We declare that this invoice shows the actual price of the  
goods described and that all particulars are true and  
correct.

for **DG BUNDELKHAND GRANITE LLP**

Authorised Signatory

This is a Computer Generated Invoice

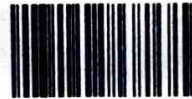


|                    |  |
|--------------------|--|
| E-Way Bill No:     | 6017 4321 7104                                 |
| E-Way Bill Date:   | 23/06/2024 11:48 AM                            |
| Generated By:      | 23AAO FD961 5Q1ZR - DG Bundelkhand Granite LLP |
| Valid From:        | 23/06/2024 11:48 AM [675Kms]                   |
| Valid Until:       | 27/06/2024                                     |
| <b>Part - A</b>    |  |
| GSTIN of Supplier  | 23AAOFD9615Q1ZR,DG Bundelkhand Granite LLP     |
| Place of Dispatch  | Bhopal,MADHYA PRADESH-462011                   |
| GSTIN of Recipient | 08AAG FI690 9Q1ZN ,IMPEX INDIA                 |
| Place of Delivery  | KISHANGARH,RAJASTHAN-305801                    |

|                           |                  |    |
|---------------------------|------------------|----|
| Value of Goods            | 55268.08         | 18 |
| HSN Code                  | 2516 - (+4)      |    |
| Reason for Transportation | Outward - Supply |    |
| Transporter               |                  |    |

**Part - B**

| Mode | Vehicle / Trans<br>Doc No & Dt. | From   | Entered Date        | Entered By      | CEWB No.<br>(If any) | Multi Veh.Info<br>(If any) |
|------|---------------------------------|--------|---------------------|-----------------|----------------------|----------------------------|
| Road | RJ25GA6338 & 124 & 23/06/2024   | Bhopal | 23/06/2024 11:48 AM | 23AAOFD9615Q1ZR | -                    | -                          |



601743217104

Note\*: If any discrepancy in information please try after sometime.



Mineral Resources Department, Govt. Of Madhya Pradesh

खनिज साधन विभाग, मध्यप्रदेश शासन

e-Khanij

Electronic Transit Pass (eTP)



1. This eTP is valid, for Transportation of declared Mineral QTY on the date & time issued for.
2. The Vehicle registered with MRD for Mineral Transportation & for which this eTP is generated, may only be used for the transportation of the specific Mineral QTY.
3. It is mandatory to carry the eTP with the Vehicle during transportation of mineral.

(A) Lease Details & Mineral QTY to be Transported:

|   |  |   |
|---|--|---|
| eTP No: 2400523026  | Date & Time of Transportation: 23/06/2024 11:25 AM |   |
| QLID: 9878, District: SAGAR, Tehsil: SHAHGARH, Village: BHARATPUR           | Area: 1.000 Hect                                   |   |
| Lessee: ABHISHEK THAKUR-SHRIANGAD SINGH THAKUR-BARACHAURAHABANDADISTT-SAGAR |  |   |
| Sub Lessee:   |  |   |
| Mineral: Flag Stone   | Sub Mineral: Flag Stone                            | Grade: Flag Stone Other Color for Tiles/Ceiling |
| Mineral QTY: 17 Cubic Meter   |  |   |
| Purpose: Sale   | Buyer's Details: IMPEX INDIA                       |   |
| Loading From: BHARATPUR (SAGAR, MP)   | Destination To: KISHANGARH (RAJ.)                  | Route Details/Via: JHANSI SHIVPURI KISHANGARH   |
| Distance (Approx): 675 KM,  | Traveling Duration (Approx): 48:40 Hrs             |   |
| eTP Generated on: 23/06/2024 11:17 AM                                       | eTP Valid Upto: 29/06/2024 7:39:00 AM              |   |

(B) Details of Registered Vehicle:

|  |   |                                |
|--|---|--------------------------------|
| Vehicle No: RJ25GA6338   | Carrier Type: Truck                     | Load Capacity (in Tonne): 41.6 |
| Registered with RTO: SAWAIMADHOPUR   | State: RAJASTHAN                        |                                |
| Owner Name & Address: IMTIYAZ KKHAN-VILLAGERASOOLPURAGAMBHIRAMALARNADOONGARSAWAIMADHOPUR |   |                                |
| Registered with MRD District: KATNI  | MRD Registration ID No: 33799/KATN/2019 | Date: 17/07/2021               |

Points to be Noted:

- The authenticity of an eTP may be checked/verified from the website of the department ([www.ekhanij.mp.gov.in](http://www.ekhanij.mp.gov.in)) using its unique eTPNO. The required Mineral quantity is booked in advance by paying Royalty & Other charges. Out of this quantity specified mineral is transported against eTP. In reference to the gazette notification issued by the Mineral Resource Department (MRD), GoMP for Prevention of Illegal Mining, Illegal Transportation & Storage Rules 2006 dated 6th April 2012, all the Vehicles engaged/being used for mineral transportation are required to be registered with MRD for Mineral Transportation. The procedure of Vehicle Registration is simple & Vehicle Registration may be obtained ONLINE from the Official website ([WWW.ekhanij.mp.gov.in](http://WWW.ekhanij.mp.gov.in)) of the department.
- It is mandatory to carry the documents of Vehicle Registration, with the vehicle during transportation of mineral. Overloading a Vehicle is against the transportation rules. Use the Vehicle to transport the Mineral Quantity upto its loading capacity. The Amount paid for booked mineral QTY, includes Royalty, DMF, NMET and Income Tax as applicable for the Lease.



## Electronic Transit Pass(eTP)



1. This eTP is valid, for Transportation of declared Mineral QTY on the date & time issued for.
2. The Vehicle registered with MRD for Mineral Transportation & for which this eTP is generated, may only be used for the transportation of the specified Mineral QTY.
3. It is mandatory to carry the eTP with the Vehicle during transportation of mineral.

## (A) Lease Details &amp; Mineral QTY to be Transported:

|  |                             |   |                          |
|--|-----------------------------|---|--------------------------|
| eTP No: <b>2400523026</b>  |                             | Date & Time of Transportation: <b>25/05/2024 8:00PM</b> |                          |
| ML ID: <b>1332</b> ,   | District: <b>JABALPUR</b> , | Tehsil: <b>SIHORA</b> ,                                 | Village: <b>AGARIYAA</b> |
|  |                             |   | Area: <b>20.234 Hect</b> |
| Lessee: <b>ANAND MINING CORPORATION-SHANTI BHAVAN,PATHAK WARD, KATNI</b> |                             |   |                          |
| Sub Lessee:  |                             |   |                          |
| Mineral: <b>Iron Ore</b>   |                             | Sub Mineral: <b>Hematite</b>                            |                          |
|  |                             | Grade: <b>Below 55% Fe</b>                              |                          |
| Mineral QTY: <b>49.9 Tonne</b>   |                             |   |                          |
| Purpose: <b>Sale to Stock</b>  |                             | Buyer's Details: <b>SYNA STEEL PRIVATE LIMITED</b>      |                          |
| Loading From: <b>AGARIYA(JABALPUR,MP )</b>                               |                             | Destination To: <b>PARAKHEDA(JABALPUR,MP )</b>          |                          |
|  |                             | Route Details/Via: <b>GHUGHRI**</b>                     |                          |
| Distance(Approx): <b>03 KM</b> ,   |                             | Traveling Duration(Approx): <b>0:06 Hrs</b>             |                          |
| eTP Generated on: <b>25/05/2024 7:52PM</b>                               |                             | eTP Valid Upto: <b>25/05/2024 8:36:00 PM</b>            |                          |

## (B) Details of Registered Vehicle:

|   |   |                                      |
|---|---|--------------------------------------|
| Vehicle No: <b>MP21H1232</b>  | Carrier Type: <b>Truck</b>                    | Load Capacity(in Tonne): <b>13.9</b> |
| Registered with RTO: <b>KATNI</b>                                   | State: <b>MADHYA PRADESH</b>                  |                                      |
| Owner Name & Address: <b>M/S NIRMALA MINERALS-PATHAK WARD KATNI</b> |   |                                      |
| Registered with MRD District: <b>KATNI</b>                          | MRD Registraion ID No: <b>49832/KATN/2016</b> | Date: <b>25/07/2016</b>              |

## Points to be Noted:

- The authenticity of an eTP may be checked/verified from the website of the department([www.ekhanij.mp.gov.in](http://www.ekhanij.mp.gov.in)) using its unique eTP NO.
- The required Mineral quantity is booked in advance by paying Royalty & Other charges.Out of this quantity specified mineral is transported against eTP.
- In reference to the gazette notification,issued by the Mineral Resource Department(MRD),GoMP for Prevention of Illegal Mining,Illegal Transportation & Storage Rules 2006 dated 6th April 2012,all the Vehicles engaged/being used for mineral transportation are required to be registered with MRD for Mineral Transportation.
- The procedure of Vehicle Registration is simple & Vehicle Registration may be obtained ONLINE from the Official website([WWW.ekhanij.mp.gov.in](http://WWW.ekhanij.mp.gov.in)) of the department.
- It is mandatory to carry out the documents of Vehicle Registration,with the vehicle during transportation of mineral.
- Overloading a Vehicle is against the transportation rules. Use the Vehicle to transport the Mineral Quantity as per its loading capacity.
- The Amount paid for booked mineral QTY, includes Royalty,DMF,NMET and Income Tax as applicable for the Lease.

|   |                                       |   |
|---|---------------------------------------|---|
| <b>DG BUNDELKHAND GRANITE LLP</b><br>1st Floor, Chetak Complex, Zone-2<br>Maharana Pratap Nagar, Bhopal, M P<br>23AAOFD9615Q1ZR | Invoice No.                           | Dated                                     |
|   | <b>INV NO 22</b>                      | <b>8-Jul-2024</b>                         |
|   | Delivery Note                         | Mode/Terms of Payment                     |
|   | Driver-salaam, vehicle no, RJ25GB6338 | <b>BANK</b>                               |
|   | Supplier's Ref.                       | Other Reference(s)                        |
| Buyer<br><b>DIYA GRANITE</b><br>PLOT NO. 57, GRAM<br>RAHIMPURA, MAKRANA ROAD<br>TEHSIL KISHANGARH,                              | Buyer's Order No.                     | Dated                                     |
|   | Despatch Document No.                 | Dated                                     |
|   | <b>22</b>                             | <b>8-Jul-2024, 8-Jul-2024, 8-Jul-2024</b> |
|   | Despatched through                    | Destination                               |
|   | <b>BY ROAD</b>                        | <b>KISHANGARH</b>                         |
|   | Terms of Delivery                     |   |
|   | <b>HDFC BANK</b>                      |   |
|   | <b>A/c no. 50200073179540</b>         |   |
|   | <b>ifsc code. HDFC0003642</b>         |   |

| Description of Goods                    | Quantity          | Rate     | per  | Amount           |
|---|-------------------|----------|------|------------------|
| <b>240 X 140 X 90</b><br>HSN CODE. 2516 | <b>8.769 Ton</b>  | 1,150.00 | Ton  | <b>10,084.35</b> |
| <b>270 X 125 X 75</b><br>HSN CODE. 2516 | <b>7.339 Ton</b>  | 1,150.00 | Ton  | <b>8,439.85</b>  |
| <b>245 X 85 X 80</b><br>HSN CODE. 2516  | <b>4.831 Ton</b>  | 1,150.00 | Ton  | <b>5,555.65</b>  |
| <b>275 X 95 X 70</b><br>HSN CODE. 2516  | <b>5.301 Ton</b>  | 1,150.00 | Ton  | <b>6,096.15</b>  |
| <b>260 X 120 X 85</b><br>HSN CODE. 2516 | <b>7.690 Ton</b>  | 1,150.00 | Ton  | <b>8,843.50</b>  |
| <b>285 X 135 X 70</b><br>HSN CODE. 2516 | <b>7.809 Ton</b>  | 1,150.00 | Ton  | <b>8,980.35</b>  |
|   |                   |          |      | 47,999.85        |
| <b>OUT PUT IGST</b>                     |                   |          | 12 % | <b>5,759.98</b>  |
| Total                                   | <b>41.739 Ton</b> |          |      | <b>53,759.83</b> |

Amount Chargeable (in words)

E. &amp; O. E.

**Rs. Fifty Three Thousand Seven Hundred Fifty Nine  
and Eighty Three paise Only**

Buyer's Local Sales Tax No. : **08AAOFD0009Q1Z5**

Declaration

We declare that this invoice shows the actual price of the  
goods described and that all particulars are true and  
correct.

for **DG BUNDELKHAND GRANITE LLP**

Authorised Signatory

This is a Computer Generated Invoice

**e-Way Bill**

|                    |   |
|--------------------|---|
| E-Way Bill No:     | <b>6517 5024 6068</b>                                 |
| E-Way Bill Date:   | <b>08/07/2024 04:55 PM</b>                            |
| Generated By:      | <b>23AAO FD961 5Q1ZR - DG Bundelkhand Granite LLP</b> |
| Valid From:        | <b>08/07/2024 04:55 PM [675Kms]</b>                   |
| Valid Until:       | <b>12/07/2024</b>                                     |
| <b>Part - A</b>    |   |
| GSTIN of Supplier  | <b>23AAOFD9615Q1ZR,DG Bundelkhand Granite LLP</b>     |
| Place of Dispatch  | <b>Bhopal,MADHYA PRADESH-462011</b>                   |
| GSTIN of Recipient | <b>08AAO FD000 9Q1Z5 ,DIYA GRANITE</b>                |
| Place of Delivery  | <b>KISHANGARH,RAJASTHAN-305801</b>                    |

23

|                           |                  |
|---------------------------|------------------|
| Document No.              | 22               |
| Document Date             | 08/07/2024       |
| Transaction Type:         | Regular          |
| Value of Goods            | 53759.83         |
| HSN Code                  | 2516 - ( +5 )    |
| Reason for Transportation | Outward - Supply |
| Transporter               |                  |

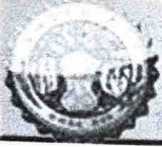
**Part - B**

| Mode | Vehicle / Trans<br>Doc No & Dt. | From   | Entered Date        | Entered By      | CEWB No.<br>(If any) | Multi Veh.Info<br>(If any) |
|------|---------------------------------|--------|---------------------|-----------------|----------------------|----------------------------|
| Road | RJ25GB6338 & 134 & 08/07/2024   | Bhopal | 08/07/2024 04:55 PM | 23AAOFD9615Q1ZR | -                    | -                          |



651750246068

Note\*: If any discrepancy in information please try after sometime.



Mineral Resources Department, Govt. Of Madhya Pradesh  
खनिज साधन विभाग, मध्यप्रदेश शासन

e-Khanij

Electronic Transit Pass (eTP)



1. This eTP is valid for Transportation of declared Mineral QTY on the date & time issued for.
2. The Vehicle registered with MRD for Mineral Transportation & for which this eTP is generated, may only be used for the transportation of the specific Mineral QTY.
3. It is mandatory to carry the eTP with the Vehicle during transportation of mineral.

QTY.

(A) Lease Details & Mineral QTY to be Transported:

|   |  |  |
|---|--|--|
| eTP No: 2410066722  | Date & Time of Transportation: 08/07/2024 04:02 PM |  |
| Stock list no: 4281, District: SAGAR, Tehsil: SHAHGARH, Village:                      | Area: 0.00 Hect                                    |  |
| Lessee: BALAJI AGENCY-SHRIRAM SINGH LODHI-INDRAGANDHI WARD BANDADISTT SAGAR           |  |  |
| Sub Lessee:   |  |  |
| Mineral: Flag Stone   | Sub Mineral: Flag Stone                            | Grade: Flag Stone Other Color for Tiles/Ceiling  |
| Mineral QTY: 17 Cubic Meter   |  |  |
| Purpose: Sale   | Buyer's Details: DIYA GRANITES                     |  |
| Loading From: GRAM UJNETHI TAHSIL SHAHGARH KHASRA NO-484/2,485 AREA-0.190 H(SAGAR,MP) | Destination To: KISHANGARH(RAJ)                    | Route Details/Via: JHANSI SHIVPURIKOTAKISHANGARH |
| Distance (Approx): 668 KM   | Traveling Duration (Approx): 48:00 Hrs             |  |
| eTP Generated on: 08/07/2024 3:57 PM  | eTP Valid Upto: 14/07/2024 7:39:00 AM              |  |

(B) Details of Registered Vehicle:

|   |  |                                |
|---|--|--------------------------------|
| Vehicle No: RJ25GB6338  | Carrier Type: TRUCK                      | Load Capacity (in Tonne): 40.6 |
| Registered with RTO: BHARATPUR  | State: RAJASTHAN                         |                                |
| Owner Name & Address: IMTIYAZ KHAN-VILLAGE RASOOLPURA GAMBHIRA MALARNA DOONGAR SAWAI MADHOPUR |  |                                |
| Registered with MRD District: SHIVPURI  | MRD Registration ID No: 415751/SHIV/2023 | Date: 04/05/2023               |

Points to be Noted:

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- mineral is transported against eTP. In reference to the gazette notification, issued by the Mineral Resources Department (MRD), GoMP for Prevention of Illegal Mining, Illegal Transportation & Storage Rules 2006 dated 6th April 2012, all the Vehicles engaged/being used for mineral transportation are required to be registered with MRD for Mineral Transportation. The procedure of Vehicle Registration is simple & Vehicle Registration may be obtained ONLINE from the Official website ([WWW.ekhanij.mp.gov.in](http://WWW.ekhanij.mp.gov.in)) of the department.
- It is mandatory to carry the documents of Vehicle Registration, with the vehicle during transportation of mineral. Overloading a Vehicle is against the transportation rules. Use the Vehicle to transport the Mineral
- Quantity as per loading capacity. The Amount paid for booked mineral QTY, includes Royalty, DMF, NMET and Income Tax as applicable for the Lease.



## Electronic Transit Pass(eTP)



1. This eTP is valid, for Transportation of declared Mineral QTY on the date & time issued for.
2. The Vehicle registered with MRD for Mineral Transportation & for which this eTP is generated, may only be used for the transportation of the specified Mineral QTY.
3. It is mandatory to carry the eTP with the Vehicle during transportation of mineral.

## (A) Lease Details &amp; Mineral QTY to be Transported:

|  |   |  |
|--|---|--|
| eTP No: <b>2410066722</b>  | Date & Time of Transportation: <b>12/04/2024 9:10PM</b>   |  |
| Stockist ID: <b>574</b> , District: <b>ANUPPUR</b> , Tehsil: , Village: --   | Area: <b>0.00 Hect</b>                                    |  |
| Lessee: <b>SARASWATI MINING AND CRUSHING-SHRI JAI PRAKASH SHIVDASANI-PARSELKALA TEHSIL PUSPRAJGARH DIST ANUPPUR</b>          |   |  |
| Sub Lessee:  |   |  |
| Mineral: <b>Gitti</b>  | Sub Mineral: <b>Gitti</b>                                 | Grade:   |
| Mineral QTY: <b>22 Cubic Meter</b>   |   |  |
| Purpose: <b>Sale</b>   | Buyer's Details: <b>JHAJHARIA NIRMAN LTD</b>              |  |
| Loading From: <b>VILLAGE-PARSELKALA, TEHSIL-PUSPRAJGARH, DISTT. ANUPPUR, KHASRA NO. 529, 530 AREA 1.336 HA.(ANUPPUR,MP )</b> | Destination To: <b>PENDRA(GAURELA PENDRA MARWAHI,CH )</b> | Route Details/Via: <b>RAJENDRAGRAM TO PENDRAROAD</b> |
| Distance(Approx): <b>100 KM,</b>   | Traveling Duration(Approx): <b>3:20 Hrs</b>               |  |
| eTP Generated on: <b>12/04/2024 9:04PM</b>   | eTP Valid Upto: <b>13/04/2024 1:30:00 AM</b>              |  |

## (B) Details of Registered Vehicle:

|   |  |                                      |
|---|--|--------------------------------------|
| Vehicle No: <b>CG31B2629</b>  | Carrier Type: <b>Dumper</b>                    | Load Capacity(in Tonne): <b>20.5</b> |
| Registered with RTO: <b>GAURELA-PENDRA-MARWAHI</b>  | State: <b>CHATTISGARH</b>                      |                                      |
| Owner Name & Address: <b>RAMCHARAN JAISWAL-C/O GOVIND LAL GURJAR, HOUSE NO 172/02 BADHKHA TOLA, TARAI GAON PENDRA ROAD PAKARIA, GAURELA-PENDRA-MARWAHI, CHHATTISGARH-495117</b> |  |                                      |
| Registered with MRD District: <b>ANUPPUR</b>  | MRD Registraion ID No: <b>454639/ANUP/2024</b> | Date: <b>15/03/2024</b>              |

## Points to be Noted:

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- It is mandatory to carry out the documents of Vehicle Registration,with the vehicle during transportation of mineral.
- Overloading a Vehicle is against the transportation rules. Use the Vehicle to transport the Mineral Quantity as per its loading capacity.
- The Amount paid for booked mineral QTY, includes Royalty,DMF,NMET and Income Tax as applicable for the Lease.

| <b>DG BUNDELKHAND GRANITE LLP</b><br>1st Floor, Chetak Complex, Zone-2<br>Maharana Pratap Nagar, Bhopal, M P<br>23AAOFD9615Q1ZR          | Invoice No.   | Dated  |             |                       |
|--|---|--|-------------|-----------------------|
|  | <b>INV NO 24</b>  | <b>19-Jul-2024</b>                           |             |                       |
|  | Delivery Note   | Mode/Terms of Payment                        |             |                       |
|  | Drive- lala ram, vehicel no, RJ23GB9738   | Other Reference(s)                           |             |                       |
| Buyer<br><b>MANGALMURTI STONEX</b><br>KHASRA NO. 192, PLOT NO. 13<br>RAHIMPURA, Ajmer, Rajasthan,  | Buyer's Order No.   | Dated  |             |                       |
|  | Despatch Document No.   | Dated  |             |                       |
|  | <b>24</b>   | <b>19-Jul-2024, 19-Jul-2024, 19-Jul-2024</b> |             |                       |
|  | Despatched through  | Destination                                  |             |                       |
|  |   | <b>KISHANGARH</b>                            |             |                       |
|  | Terms of Delivery<br><b>hdfc bank</b><br><b>a/c no. 50200073179540</b><br><b>IFSC CODE. HDFC0003642</b> |  |             |                       |
| Description of Goods   | Quantity  | Rate   | per         | Amount                |
| <b>280 X 140 X 85</b>  | <b>9.628 Ton</b>  | <b>1,050.00</b>                              | <b>Ton</b>  | <b>10,109.40</b>      |
| HSN CODE. 2516   |   |  |             |                       |
| <b>250 X 150 X 100</b>   | <b>10.875 Ton</b>   | <b>1,050.00</b>                              | <b>Ton</b>  | <b>11,418.75</b>      |
| HSN CODE. 2516   |   |  |             |                       |
| <b>255 X 170 X 100</b>   | <b>12.571 Ton</b>   | <b>1,050.00</b>                              | <b>Ton</b>  | <b>13,199.55</b>      |
| HSN CODE. 2516   |   |  |             |                       |
| <b>250 X 110 X 105</b>   | <b>8.372 Ton</b>  | <b>1,050.00</b>                              | <b>Ton</b>  | <b>8,790.60</b>       |
| HSN CODE. 2516   |   |  |             |                       |
|  |   |  |             | <b>43,518.30</b>      |
| <b>OUT PUT IGST</b>  |   |  | <b>12 %</b> | <b>5,222.20</b>       |
| <b>Total</b>   | <b>41.446 Ton</b>   |  |             | <b>48,740.50</b>      |
| Amount Chargeable (in words)   |   |  |             | <b>E. &amp; O. E.</b> |
| <b>Rs. Forty Eight Thousand Seven Hundred Forty and Fifty paise Only</b>   |   |  |             |                       |
| Buyer's Local Sales Tax No. : <b>08ABLFM7868E1ZP</b>   |   | for DG BUNDELKHAND GRANITE LLP               |             |                       |
| Declaration<br>We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct. |   | Authorised Signatory                         |             |                       |

This is a Computer Generated Invoice

## e-Way Bill



|                    |  |
|--------------------|--|
| E-Way Bill No:     | 6317 5532 1926                                 |
| E-Way Bill Date:   | 19/07/2024 04:04 PM                            |
| Generated By:      | 23AAO FD961 5Q1ZR - DG Bundelkhand Granite LLP |
| Valid From:        | 19/07/2024 04:04 PM [688Kms]                   |
| Valid Until:       | 23/07/2024                                     |
| <b>Part - A</b>    |  |
| GSTIN of Supplier  | 23AAOFFD9615Q1ZR, DG Bundelkhand Granite LLP   |
| Place of Dispatch  | Bhopal, MADHYA PRADESH-462011                  |
| GSTIN of Recipient | 08ABL FM786 8E1ZP, MANGALMURTI STONEX          |
| Place of Delivery  | RAHIMPURA, RAJASTHAN-305815                    |
| Document No.       | 24   |
| Document Date      | 19/07/2024                                     |

|                           |                  |  |  |
|---------------------------|------------------|--|--|
| Transaction Type:         | Regular          |  |  |
| Value of Goods            | 48740.5          |  |  |
| HSN Code                  | 2516 - (+3)      |  |  |
| Reason for Transportation | Outward - Supply |  |  |
| Transporter               |                  |  |  |

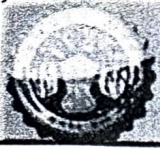
**Part - B**

| Mode | Vehicle / Trans<br>Doc No & Dt. | From   | Entered Date        | Entered By       | CEWB No.<br>(if any) | Multi Veh.Info<br>(if any) |
|------|---------------------------------|--------|---------------------|------------------|----------------------|----------------------------|
| Road | RJ23GB9738 & 140 & 19/07/2024   | Bhopal | 19/07/2024 04:04 PM | 23AAOQFD9615Q1ZR | -                    | -                          |



631755321926

Note\*: If any discrepancy in information please try after sometime.

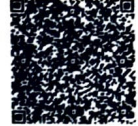


Mineral Resources Department, Govt. of Madhya Pradesh

खनिज सधन विभाग, मध्यप्रदेश शासन

e-Khanij

Electronic Transit Pass (eTP)



1. This eTP is valid for Transportation of declared Mineral QTY on the date & time issued for.
2. The Vehicle registered with MRD for Mineral Transportation & for which this eTP is generated, may only be used for the transportation of the specific Mineral QTY.
3. It is mandatory to carry the eTP with the Vehicle during transportation of mineral.

(A) Lease Details & Mineral QTY to be Transported:

|   |  |   |
|---|--|---|
| eTP No: 2401026531  | Date & Time of Transportation: 19/07/2024 03:40 AM |   |
| QLID: 9878, District: SAGAR, Tehsil: SHAHGARH, Village: BHARATPUR                 | Area: 1.000 Hect                                   |   |
| Lessee: ABHISHEK THAKUR - SHRIANGAD SINGH THAKUR - BARACHAURAHABAND DISTT - SAGAR |  |   |
| Sub Lessee:   |  |   |
| Mineral: Flag Stone   | Sub Mineral: Flag Stone                            | Grade: Flag Stone Other Color for Tiles/Ceiling |
| Mineral QTY: 16 Cubic Meter   |  |   |
| Purpose: Sale   | Buyer's Details: DG BUNDELKHAND GRANITE LLP BHOPAL |   |
| Loading From: BHARATPUR (SAGAR, MP)   | Destination To: KISHANGARH (RAJ.)                  | Route Details/Via: JHANSI SHIV PURI KISHANGARH  |
| Distance (Approx): 675 KM,  | Traveling Duration (Approx): 48:40 Hrs             |   |
| eTP Generated on: 19/07/2024 03:35 AM   | eTP Valid Upto: 26/07/2024 7:39:00 AM              |   |

(B) Details of Registered Vehicle:

|  |  |                                |
|--|--|--------------------------------|
| Vehicle No: RJ23GB9738                                     | Carrier Type: Truck                      | Load Capacity (in Tonne): 40.4 |
| Registered with RTO: ALWAR                                 | State: RAJASTHAN                         |                                |
| Owner Name & Address: HETRAM YADAV - TAWAR KE PASS MACHARI |  |                                |
| Registered with MRD District: KATNI                        | MRD Registration ID No: 430715/KATN/2023 | Date: 31/08/2023               |

Point to be Noted:

- The authenticity of an eTP may be checked/verified from the website of the department ([www.ekhanij.mp.gov.in](http://www.ekhanij.mp.gov.in)) using its unique eTP NO. The required Mineral quantity is booked in advance by paying Royalty & Other charges. Out of this quantity specified mineral is transported against eTP. In reference to the gazette notification issued by the Mineral Resource Department (MRD), GoMP for Prevention of Illegal Mining, Illegal Transportation & Storage Rules 2006 dated 6th April 2012, all the Vehicles engaged/being used for mineral transportation are required to be registered with MRD for Mineral Transportation. The procedure of Vehicle Registration is simple & Vehicle Registration may be obtained ONLINE from the Official website ([WWW.ekhanij.mp.gov.in](http://WWW.ekhanij.mp.gov.in)) of the department.
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## Electronic Transit Pass(eTP)



1. This eTP is valid, for Transportation of declared Mineral QTY on the date & time issued for.
2. The Vehicle registered with MRD for Mineral Transportation & for which this eTP is generated, may only be used for the transportation of the specified Mineral QTY.
3. It is mandatory to carry the eTP with the Vehicle during transportation of mineral.

## (A) Lease Details &amp; Mineral QTY to be Transported:

|  |                             |  |                                |
|--|-----------------------------|--|--------------------------------|
| <b>eTP No: 2401026531</b>  |                             | <b>Date &amp; Time of Transportation: 18/07/2024 12:05PM</b> |                                |
| QL ID: <b>8586</b> ,   | District: <b>MANDSAUR</b> , | Tehsil: <b>MANDSAUR</b> ,                                    | Village: <b>DHALAUDHAA REL</b> |
| Lessee: <b>LAXMINARYAN PATIDAR-SHRI DEVRAM PATIDAR-DALODA RAIL</b> |                             |  | Area: <b>1.000 Hect</b>        |
| Sub Lessee:  |                             |  |                                |
| Mineral: <b>Gitti</b>  | Sub Mineral: <b>Gitti</b>   |  | Grade:                         |
| Mineral QTY: <b>9.69 Cubic Meter</b>                               |                             |  |                                |
| Purpose: <b>Sale</b>   |                             | Buyer's Details: <b>JUJHAR LAL</b>                           |                                |
| Loading From: <b>DALODA RAIL(MANDSAUR,MP )</b>                     |                             | Destination To: <b>ARNOD(PRATAPGARH,RJ )</b>                 | Route Details/Via: <b>ROAD</b> |
| Distance(Approx): <b>40 KM,</b>                                    |                             | Traveling Duration(Approx): <b>1:20 Hrs</b>                  |                                |
| eTP Generated on: <b>18/07/2024 11:48AM</b>                        |                             | eTP Valid Upto: <b>18/07/2024 1:55:00 PM</b>                 |                                |

## (B) Details of Registered Vehicle:

|  |  |  |
|--|--|--|
| Vehicle No: <b>MP14HC0360</b>  | Carrier Type: <b>Truck</b>                     | Load Capacity(in Tonne): <b>13.652</b> |
| Registered with RTO: <b>MANDSAUR</b>   | State: <b>MADHYA PRADESH</b>                   |  |
| Owner Name & Address: <b>M/S KRISHNA STONE CRUSHER-DALAUDA RAIL MANDSAUR</b> |  |  |
| Registered with MRD District: <b>MANDSAUR</b>                                | MRD Registraion ID No: <b>238235/MAND/2019</b> | Date: <b>31/05/2019</b>                |

## Points to be Noted:

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- The required Mineral quantity is booked in advance by paying Royalty & Other charges.Out of this quantity specified mineral is transported against eTP.
- In reference to the gazette notification,issued by the Mineral Resource Department(MRD),GoMP for Prevention of Illegal Mining,Illegal Transportation & Storage Rules 2006 dated 6th April 2012,all the Vehicles engaged/being used for mineral transportation are required to be registered with MRD for Mineral Transportation.
- The procedure of Vehicle Registration is simple & Vehicle Registration may be obtained ONLINE from the Official website(WWW.ekhanij.mp.gov.in) of the department.
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- Overloading a Vehicle is against the transportation rules. Use the Vehicle to transport the Mineral Quantity as per its loading capacity.
- The Amount paid for booked mineral QTY, includes Royalty,DMF,NMET and Income Tax as applicable for the Lease.


|   |  |  |                 |            |                       |
|---|--|--|-----------------|------------|-----------------------|
| <b>DG BUNDELKHAND GRANITE LLP</b><br>1st Floor, Chetak Complex, Zone-2<br>Maharana Pratap Nagar, Bhopal, M P<br>23AAOFD9615Q1ZR | Invoice No.  | Dated  |                 |            |                       |
|   | <b>INV NO 27</b>   | <b>28-Jul-2024</b>                           |                 |            |                       |
|   | Delivery Note  | Mode/Terms of Payment                        |                 |            |                       |
|   | Driver-naresh, vehicle no, RJ05GB6338<br>Supplier's Ref. | <b>BY ROAD</b><br>Other Reference(s)         |                 |            |                       |
| Buyer<br><b>MANGALMURTI STONEX</b><br>KHASRA NO. 192, PLOT NO. 13<br>RAHIMPURA, Ajmer, Rajasthan,                               | Buyer's Order No.  | Dated  |                 |            |                       |
|   | Despatch Document No.                                    | Dated  |                 |            |                       |
|   | <b>27</b>  | <b>28-Jul-2024, 28-Jul-2024, 28-Jul-2024</b> |                 |            |                       |
|   | Despatched through                                       | Destination                                  |                 |            |                       |
|   | <b>BY ROAD</b>   | <b>KISHANGARH</b>                            |                 |            |                       |
| Terms of Delivery   |  |  |                 |            |                       |
| <b>HDFC BANK</b>  |  |  |                 |            |                       |
| <b>A/no. 50200073179540</b>   |  |  |                 |            |                       |
| <b>ifsc code. HDFC0003642</b>   |  |  |                 |            |                       |
| Description of Goods  |  | Quantity                                     | Rate            | per        | Amount                |
| <b>240 X 120 X 85</b>   |  | <b>7.099 Ton</b>                             | <b>1,100.00</b> | <b>Ton</b> | <b>7,808.90</b>       |
| HSN CODE. 2516  |  |  |                 |            |                       |
| <b>250 X 120 X 75</b>   |  | <b>6.520 Ton</b>                             | <b>1,100.00</b> | <b>Ton</b> | <b>7,172.00</b>       |
| HSN CODE. 2516  |  |  |                 |            |                       |
| <b>235 X 100 X 95</b>   |  | <b>6.470 Ton</b>                             | <b>1,100.00</b> | <b>Ton</b> | <b>7,117.00</b>       |
| HSN CODE. 2516  |  |  |                 |            |                       |
| <b>200 X 125 X 95</b>   |  | <b>6.880 Ton</b>                             | <b>1,100.00</b> | <b>Ton</b> | <b>7,568.00</b>       |
| HSN CODE. 2516  |  |  |                 |            |                       |
| <b>240 X 120 X 95</b>   |  | <b>7.930 Ton</b>                             | <b>1,100.00</b> | <b>Ton</b> | <b>8,723.00</b>       |
| HSN CODE. 2516  |  |  |                 |            |                       |
| <b>260 X 95 X 100</b>   |  | <b>7.160 Ton</b>                             | <b>1,100.00</b> | <b>Ton</b> | <b>7,876.00</b>       |
| HSN CODE. 2516  |  |  |                 |            |                       |
|   |  |  |                 |            | <b>46,264.90</b>      |
| <b>OUT PUT IGST</b>   |  |  | <b>12 %</b>     |            | <b>5,551.79</b>       |
| Total   |  | <b>42.059 Ton</b>                            |                 |            | <b>51,816.69</b>      |
| Amount Chargeable (in words)  |  |  |                 |            | <b>E. &amp; O. E.</b> |
| <b>Rs. Fifty One Thousand Eight Hundred Sixteen and Sixty Nine paise Only</b>   |  |  |                 |            |                       |
| Buyer's Local Sales Tax No. : <b>08ABLFM7868E1ZP</b>  |  |  |                 |            |                       |
| Declaration   |  | for <b>DG BUNDELKHAND GRANITE LLP</b>        |                 |            |                       |
| We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.       |  | Authorized Signatory                         |                 |            |                       |

This is a Computer Generated Invoice

## e-Way Bill



|                    |  |
|--------------------|--|
| E-Way Bill No:     | 6017 5933 0338                                 |
| E-Way Bill Date:   | 28/07/2024 06:45 PM                            |
| Generated By:      | 23AAO FD961 5Q1ZR - DG Bundelkhand Granite LLP |
| Valid From:        | 28/07/2024 06:45 PM [688kms]                   |
| Valid Until:       | 01/08/2024                                     |
| <b>Part - A</b>    |  |
| GSTIN of Supplier  | 23AAOFD9615Q1ZR, DG Bundelkhand Granite LLP    |
| Place of Dispatch  | Bhopal, MADHYA PRADESH-462011                  |
| GSTIN of Recipient | 08ABL FM786 8E1ZP, MANGALMURTI STONEX          |
| Place of Delivery  | RAHIMPURA KISHANGARH, RAJASTHAN-305815         |
| Document No.       | 27   |
| Document Date      | 28/07/2024                                     |

| Transaction Type:   |                                 | Regular          |                     |                 |                      |                             |
|---|---------------------------------|------------------|---------------------|-----------------|----------------------|-----------------------------|
| Value of Goods  |                                 | 51816.69         |                     |                 |                      |                             |
| HSN Code  |                                 | 2516 - (+5)      |                     |                 |                      |                             |
| Reason for Transportation   |                                 | Outward - Supply |                     |                 |                      |                             |
| Transporter   |                                 |                  |                     |                 |                      |                             |
| <b>Part - B</b>   |                                 |                  |                     |                 |                      |                             |
| Mode  | Vehicle / Trans<br>Doc No & Dt. | From             | Entered Date        | Entered By      | CEWB No.<br>(if any) | Multi Veh. Info<br>(if any) |
| Road  | RJ05GB6338 & 147 & 28/07/2024   | Bhopal           | 28/07/2024 06:45 PM | 23AAOFD9615Q1ZR | -                    | -                           |
| <br>60175930338 |                                 |                  |                     |                 |                      |                             |

Note : If any discrepancy in information please try after sometime.



Mineral Resources Department, Govt. Of Madhya Pradesh  
खनिज साधन विभाग, मध्यप्रदेश शासन

e-Khanij

Electronic Transit Pass (eTP)



1. This eTP is valid for Transportation of declared Mineral QTY on the date & time issued for.
2. The Vehicle registered with MRD for Mineral Transportation & for which this eTP is generated, may only be used for the transportation of the specific Mineral QTY.
3. It is mandatory to carry the eTP with the Vehicle during transportation of mineral.

(A) Lease Details & Mineral QTY to be Transported:

|   |  |   |
|---|--|---|
| eTP No: 2401026540  | Date & Time of Transportation: 28/07/2024 06:30 AM |   |
| QLID: 9878, District: SAGAR, Tehsil: SHAHGARH, Village: BHARATPUR                 | Area: 1.000 Hect                                   |   |
| Lessee: ABHISHEK THAKUR - SHRIANGAD SINGH THAKUR - BARACHAURAHABAND DISTT - SAGAR |  |   |
| Sub Lessee:   |  |   |
| Mineral: Flag Stone   | Sub Mineral: Flag Stone                            | Grade: Flag Stone Other Color for Tiles/Ceiling |
| Mineral QTY: 17 Cubic Meter   |  |   |
| Purpose: Sale   | Buyer's Details: DG BUNDELKHAND GRANITE LLP BHOPAL |   |
| Loading From: BHARATPUR (SAGAR, MP)   | Destination To: KISHANGARH (RJ.)                   | Route Details/Via: JHANSI SHIVPURI KISHANGARH   |
| Distance (Approx): 1500 KM  | Traveling Duration (Approx): 100:00 Hrs            |   |
| eTP Generated on: 28/07/2024 06:25 AM   | eTP Valid Upto: 01/08/2024 7:39:00 AM              |   |

(B) Details of Registered Vehicle:

|   |  |                                |
|---|--|--------------------------------|
| Vehicle No: RJ05GB6338  | Carrier Type: Truck                      | Load Capacity (in Tonne): 40.2 |
| Registered with RTO: BHARATPUR  | State: RAJASTHAN                         |                                |
| Owner Name & Address: IMTIYAZ KHAN - VILLAGE RASOOLPURA GAMBHIRA MALARNA DOONGAR SAWAI MADHOPUR |  |                                |
| Registered with MRD District: SHIVPURI  | MRD Registration ID No: 252585/SHIV/2019 | Date: 17/09/2019               |

Point to be Noted:

- The authenticity of eTP may be checked/verified from the website of the department ([www.ekhanij.mp.gov.in](http://www.ekhanij.mp.gov.in)) using its unique eTP No. The required Mineral quantity is booked in advance by paying Royalty & Other charges. Out of this quantity specified mineral is transported against eTP. In reference to the gazette notification issued by the Mineral Resource Department (MRD), GoMP for Prevention of Illegal Mining, Illegal Transportation & Storage Rules 2006 dated 06th April 2012, all the Vehicles engaged/being used for mineral transportation are required to be registered with MRD for Mineral Transportation. The procedure of Vehicle Registration is simple & Vehicle Registration may be obtained ONLINE from the Official website ([WWW.ekhanij.mp.gov.in](http://WWW.ekhanij.mp.gov.in)) of the department.
- It is mandatory to carry the documents of Vehicle Registration, with the vehicle during transportation of mineral. Overloading Vehicle is against the transportation rules. Use the Vehicle to transport the Mineral Quantity as per its loading capacity. The Amount paid for booked mineral QTY, includes Royalty, DMF, NMET and Income Tax as applicable for the Lease.



Mineral Resources Department, Govt. Of Madhya Pradesh

खनिज साधन विभाग, मध्यप्रदेश शासन

e-Khanij

Electronic Transit Pass(eTP)



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2. The Vehicle registered with MRD for Mineral Transportation & for which this eTP is generated, may only be used for the transportation of the specified Mineral QTY.
3. It is mandatory to carry the eTP with the Vehicle during transportation of mineral.

(A) Lease Details & Mineral QTY to be Transported:

|  |                       |   |                            |
|--|-----------------------|---|----------------------------|
| eTP No: 2401026540   |                       | Date & Time of Transportation: 18/07/2024 11:50AM                                 |                            |
| ML ID: 1332,   | District: JABALPUR,   | Tehsil: SIHORA,   | Village: AGARIYAA          |
|  |                       |   | Area: 20.234 Hect          |
| Lessee: ANAND MINING CORPORATION-SHANTI BHAVAN, PATHAK WARD, KATNI |                       |   |                            |
| Sub Lessee:  |                       |   |                            |
| Mineral: Iron Ore  | Sub Mineral: Hematite |   | Grade: 45% to below 51% Fe |
| Mineral QTY: 40.79 Tonne   |                       |   |                            |
| Purpose: Sale to Stock   |                       | Buyer's Details: GEOMIN IRON MANUFACTURING PRIVATE LIMITED-SHRI SANDEEP DAS GUPTA |                            |
| Loading From: AGARIYA(JABALPUR,MP )                                |                       | Destination To: PARAKHEDA(JABALPUR,MP )   | Route Details/Via: JHITI   |
| Distance(Approx): 3 KM,  |                       | Traveling Duration(Approx): 0:06 Hrs  |                            |
| eTP Generated on: 18/07/2024 11:49AM                               |                       | eTP Valid Upto: 18/07/2024 12:26:00 PM  |                            |

(B) Details of Registered Vehicle:

|  |   |                                 |
|--|---|---------------------------------|
| Vehicle No: MP20ZG5477   | Carrier Type: Dumper                    | Load Capacity(in Tonne): 16.037 |
| Registered with RTO: JABALPUR  | State: MADHYA PRADESH                   |                                 |
| Owner Name & Address: BHAGWANDAS MAHESHWARI-BARGAWAN JABALPUR ROAD KATNI |   |                                 |
| Registered with MRD District: KATNI                                      | MRD Registraion ID No: 430030/KATN/2023 | Date: 23/08/2023                |

Points to be Noted:

- The authenticity of an eTP may be checked/verified from the website of the department(www.ekhanij.mp.gov.in) using its unique eTP NO.
- The required Mineral quantity is booked in advance by paying Royalty & Other charges.Out of this quantity specified mineral is transported against eTP.
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- The Amount paid for booked mineral QTY, includes Royalty,DMF,NMET and Income Tax as applicable for the Lease.

| ISTIN of the Receiver<br>Tax Payer | Supplier<br>Invoice<br>Number | Supplier<br>Invoice Date | Supplier<br>Invoice<br>Value | Reverse<br>Charge | Tax<br>Rate | IGST       | CGST     | SGST     | CESS |
|------------------------------------|-------------------------------|--------------------------|------------------------------|-------------------|-------------|------------|----------|----------|------|
| 08AABCC0827H1ZY                    | 2                             | 23-02-24                 | 39,589.00                    | N                 | 12          | 4,750.68   | 0        | 0        | 0    |
| 08AABCM2028E1ZX                    | 9                             | 12-03-24                 | 40,582.00                    | N                 | 12          | 4,869.84   | 0        | 0        | 0    |
| 08AABCM2028E1ZX                    | 11                            | 17-03-24                 | 40,194.00                    | N                 | 12          | 4,823.28   | 0        | 0        | 0    |
| 08AABCM2028E1ZX                    | 14                            | 23-03-24                 | 41,681.00                    | N                 | 12          | 5,001.72   | 0        | 0        | 0    |
| 08AABCM2028E1ZX                    | 12                            | 18-03-24                 | 41,118.00                    | N                 | 12          | 4,934.16   | 0        | 0        | 0    |
| 08AABCM2028E1ZX                    | 8                             | 10-03-24                 | 40,096.00                    | N                 | 12          | 4,811.52   | 0        | 0        | 0    |
| 08AAECS6677G1ZX                    | 4                             | 26-02-24                 | 40,048.00                    | N                 | 12          | 4,805.76   | 0        | 0        | 0    |
| 08AAECS6677G1ZX                    | 7                             | 04-03-24                 | 40,039.00                    | N                 | 12          | 4,804.68   | 0        | 0        | 0    |
| 08AAGCP0228C1ZV                    | 10                            | 15-03-24                 | 39,265.00                    | N                 | 12          | 4,711.80   | 0        | 0        | 0    |
| 08AAGCP0228C1ZV                    | 13                            | 20-03-24                 | 41,430.00                    | N                 | 12          | 4,971.60   | 0        | 0        | 0    |
| 08ABSFA5139K1ZX                    | 6                             | 29-02-24                 | 41,057.00                    | N                 | 12          | 4,926.84   | 0        | 0        | 0    |
| 08AJNPM2711N1ZU                    | 3                             | 24-02-24                 | 37,881.00                    | N                 | 12          | 4,545.72   | 0        | 0        | 0    |
| 08AJNPM2711N1ZU                    | 1                             | 19-02-24                 | 39,040.00                    | N                 | 12          | 4,684.80   | 0        | 0        | 0    |
| 24ABUFA4950G1Z9                    | 5                             | 27-02-24                 | 40,816.00                    | N                 | 12          | 4,897.92   | 0        | 0        | 0    |
| 08AABCM2028E1ZX                    | 1                             | 07-04-24                 | 39,005.00                    | N                 | 12          | 4,680.60   | 0        | 0        | 0    |
| 08AABCM2028E1ZX                    | 2                             | 07-04-24                 | 39,875.00                    | N                 | 12          | 4,785.00   | 0        | 0        | 0    |
| 08AABCP2968A1ZL                    | 8                             | 02-05-24                 | 39,101.00                    | N                 | 12          | 4,692.12   | 0        | 0        | 0    |
| 08AABCP2968A1ZL                    | 5                             | 15-04-24                 | 40,552.00                    | N                 | 12          | 4,866.24   | 0        | 0        | 0    |
| 08AABCT7238D1ZE                    | 16                            | 12-06-24                 | 47,409.00                    | N                 | 12          | 5,689.08   | 0        | 0        | 0    |
| 08AAGCP0228C1ZV                    | 4                             | 13-04-24                 | 41,508.00                    | N                 | 12          | 4,980.96   | 0        | 0        | 0    |
| 08AAGFI6909Q1ZN                    | 18                            | 23-06-24                 | 49,346.50                    | N                 | 12          | 5,921.58   | 0        | 0        | 0    |
| 08AAOCS1226K1Z3                    | 7                             | 29-04-24                 | 42,521.00                    | N                 | 12          | 5,102.52   | 0        | 0        | 0    |
| 08AAOCS1226K1Z3                    | 3                             | 12-04-24                 | 41,855.00                    | N                 | 12          | 5,022.60   | 0        | 0        | 0    |
| 08AAOFD0009Q1Z5                    | 17                            | 14-06-24                 | 49,920.00                    | N                 | 12          | 5,990.40   | 0        | 0        | 0    |
| 08AATFP9374R1ZS                    | 10                            | 07-05-24                 | 41,750.00                    | N                 | 12          | 5,010.00   | 0        | 0        | 0    |
| 08AATFP9374R1ZS                    | 11                            | 07-05-24                 | 39,411.00                    | N                 | 12          | 4,729.32   | 0        | 0        | 0    |
| 08AATFP9374R1ZS                    | 12                            | 09-05-24                 | 42,200.00                    | N                 | 12          | 5,064.00   | 0        | 0        | 0    |
| 08AIRPP0682J1ZN                    | 15                            | 03-06-24                 | 42,420.00                    | N                 | 12          | 5,090.40   | 0        | 0        | 0    |
| 08AJBPD6405A1ZZ                    | 9                             | 03-05-24                 | 41,076.00                    | N                 | 12          | 4,929.12   | 0        | 0        | 0    |
| 23ALCPK6051E2ZK                    | 14                            | 25-05-24                 | 41,800.00                    | N                 | 12          | 0          | 2,508.00 | 2,508.00 | 0    |
| 23GPEPM4027N1ZO                    | 13                            | 15-05-24                 | 33,701.00                    | N                 | 12          | 0          | 2,022.06 | 2,022.06 | 0    |
| 24ABJFA0850C1Z1                    | 20                            | 28-06-24                 | 37,557.90                    | N                 | 12          | 4,506.95   | 0        | 0        | 0    |
| 24ABJFA0850C1Z1                    | 19                            | 27-06-24                 | 37,167.30                    | N                 | 12          | 4,460.08   | 0        | 0        | 0    |
| Total                              |                               |                          |                              |                   |             | 153,061.29 | 4530.06  | 4530.06  | 0    |

VAKALATNAMABEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, CENTRAL ZONAL, BENCH AT BHOPALORIGINAL APPLICATION NO. /2024APPLICANT:

Ravi Kumar Meena

//VERSUS//

RESPONDENT:

M/S DG Bundelkhand Granite LLP and Others

I/we the ..... named below do hereby appoint, engage and authorize advocate named below to appear, act and plead in aforesaid case/proceedings, which shall include applications for restoration, setting aside of ex-parte orders, corrections, modifications, review and recall of orders passed in these proceedings, in this Court or in any other Court in which the same may be tried/heard/proceeded with and also in the National Green Tribunal in respect of proceedings arising from this case/proceedings as per agreed terms and conditions and authorize him/ them to sign and file pleadings, cross objections, petitions, applications, affidavits, or other document as may be deemed necessary or proper for the prosecution/ defence of the said case in all its stages and also agree to ratify and confirm acts done by him/ them as if done by me/us : In witness whereof I/We do hereunto set my/ our hand to these presents, the contents of which have been duly understood by me/ us, this 14 day of Oct 2024 at Bhopal.

Particulars (in block letters) of each Party Executing Vakalatnama

| Name & Father/s/<br>Husband/s name          | Registered/Official<br>Address  | E-mail<br>Address<br>(if any) | Telephone<br>Number<br>(if any) | Status in<br>the case | Full<br>Signature/<br>**Thumb<br>Impression |
|---|---|-------------------------------|---------------------------------|-----------------------|---|
| (1)   | (2)   | (3)                           | (4)                             | (5)                   | (6)   |
| Ravi Kumar Meena<br>S/ o Moolchand<br>Meena | MLA Ki Dhani Village<br>Sonad Tehsil Ramgarh<br>Pachwara Barwa<br>Dausa Rajasthan |                               |                                 |                       | <u>Ravi Kumar</u>                           |

Accepted:

Particulars (in Block Letters) of each advocate accepting Vakalatnama

| Full name & Enrolment No. in State Bar<br>Council  | Address for<br>Service   | E-Mail<br>Address<br>(if any)                    | Telephone<br>Number (if any) | Full Signature  |
|--|--|--|------------------------------|---|
| (1)  | (2)  | (3)  | (4)                          | (5)   |
| Ayush Dev Bajpai<br>MP/1590/2012<br>Ritu Pathak<br>MP/221/2015<br>Kanishk Devesh Sharma<br>MP/314/2020<br>Robin Singh Bisht<br>MP/4066/2022<br>Ankita Parmar<br>MP/4755/2023<br>Ayush jain<br>MP/6106/2021 | C-304 BLOCK -B MAHADEV PARISAR SHUJI<br>NAGAR BHOPAL PIN CODE-462016 | <u>Kanishk Devesh Sharma</u><br><u>gmail.com</u> | 8989003434                   | <u>Ritu Pathak</u><br><u>Kanishk Devesh Sharma</u><br><u>Robin Singh Bisht</u><br><u>Ankita Parmar</u><br><u>Ayush jain</u> |